

Central Administrative Tribunal  
Jaipur Bench, JAIPUR,

OA No. 424/2006

This the 30<sup>th</sup> day of November, 2010

**Hon'ble Shri M.L. Chauhan, Member (Judicial)**  
**Hon'ble Shri Anil Kumar, Member (Administrative)**

Ajay Prakas Asthana S/o Shri A.N. Asthana, aged about 47 years  
presently working as Senior Inspector of Store & Accounts at Central  
West Railway, Resident of 2-TH-5, Dadabari Extension, Kota-9,

...Applicant

(By Advocate: Present None.)

**VERSUS -**

1. The Union of India, through the General Manager,  
West Central Railway, Jabalpur(M.P)
2. The General Manager,  
Western Railway, Churchgate, Mumbai,
3. The FA & CAO  
Western Central Railway,  
Jabalpur (M.P)
4. Shri Devasish Nandi,  
Sr. ISA, through SAO(W&S) through FA&CAO  
West Central Railway,  
Jabalpur,
5. Shri M.L. Meena,  
Sr. ISA, through FA&CAO  
West Central Railway,  
Jabalpur,

.....Respondents

(By Advocate: Shri Mukesh Agarwal proxy for Sh. Anupam Agarwal)

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ORDER (ORAL)

Although it is a no adjournment case (as can be seen from the order sheet dated 26.10.2010) none is present on behalf of the applicant.

On instructions learned proxy counsel for the respondents submits that the applicant has already been granted the relief as prayed for by him in this OA and even the applicant has given his consent for withdrawal of this OA.

In view of what has been stated above, present OA is disposed of as having become infructuous. No order as to costs.

*Anil Kumar*  
**(Anil Kumar)**  
**Member (Administrative)**

*M.L.Chauhan*  
**(M.L.Chauhan)**  
**Member (Judicial)**

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